

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-503
IB-632/ND/2023

IN THE MATTER OF:

Rajshila Synthetics Pvt. Ltd.

.....Applicant

Vs.

Techno Auto Components (India) Pvt. Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 19.02.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Ms. Mrinali Prasad, Adv.

For the Respondent : Mr. Rajiv Singh, Adv.

ORDER

Ld. Counsel on behalf of the Operational Creditor is present. Ld. Counsel on behalf of the Corporate Debtor is present and submitted that the parties are trying to settle the matter amicably therefore, sought further time to file their reply to this petition. Reply be filed before the next date of hearing. List the matter on **08.04.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)